

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/155(MB)2024

IN THE MATTER OF

Piramal Capital & Housing Finance Limited

Vs

Guardian Promoters And Developers Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Zaid Mansuri (PH)

For the Respondent:

ORDER

On the request of the Ld. Counsel for the Petitioner, adjourned to **03.05.2024**. In the meantime, the Ld. Counsel for the Petitioner is directed to supply the hard copy of the petition before the next date.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)